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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Public Notice No. 74 /2015-20
New Delhi, Dated the 18 February, 2019

Subject:- Export Policy of Red Sanders wood exclusively sourced from cultivation origin obtained from private land (including Pattaland) – Procedure to obtain export license regarding.

In exercise of the powers conferred under Paragraph 1.03 of the Foreign Trade Policy(FTP) 2015-20, the Director General of Foreign Trade (DGFT) hereby specifies the conditions and procedures, as under, to be followed by the exporters, for obtaining export license for export of Red Sanders wood in log form, roots and value added products exclusively sourced from cultivation origin obtained from private land (including Pattaland), as specified under Chapter 44 of ITC(HS) Classification of Export and Import, in Items 2018 in terms of revised export policy notified vide Notification No. 56/ 2015-20 dated 18th February, 2019.

2. The terms & conditions and procedure for obtaining export license from DGFT for export of Red Sanders wood exclusively sourced from cultivation origin obtained from private land (including Pattaland) shall be as follows:

- (a) As per the recommendation of CITES Management Authority India, the Ministry of Environment, Forests and Climate Change (MOEF&CC) has recommended an yearly quota of 310 MT (250 MT for Andhra Pradesh and 60 MT for Tamil Nadu), for export of Red Sanders wood exclusively sourced from cultivation origin obtained from private land (including Pattaland);
- (b) The yearly quota is effective from the year 2017-18;
- (c) The yearly quota may be reviewed by the MOEF&CC based on NDF study or recommendations of the Government agencies;
- (d) As the quota fixed for year 2017-18 could not be exported during that year in absence of the export policy, total 620 MT quantity shall be available for 2018-19 (till 31.03.2019);
- (e) Prospective exporters shall submit their application seeking export license from the DGFT (Hqrs) through email at: export-dgft@nic.in in terms of Trade Notice No. 35 dated 25.10.2018 available on the website of DGFT under heading captioned 'Policies';
- (f) Each application shall be forwarded to MOEF&CC (SU Division) through email for their 'No Objection Certificate' (NOC) / comments and thereafter placed before the Exim Facilitation Committee (EFC) in DGFT for its consideration;
- (g) For the year 2018-19, duly filled in application (in prescribed proforma with requisite documents) shall be considered in DGFT on the basis of NOC granted by MOEF&CC and quantity shall be allocated by the EFC as per the criteria laid down by it;
- (h) The application for seeking export license shall be accompanied with the following documents:-

For export of red sanders in log form and roots:-

- (i) Application in **ANF-2N** (form for export license for restricted items);
- (ii) **ANF-1** (Profile of Exporter & Importer)
- (iii) A self certified copy of IEC (Importer Exporter Code)

- (iv) Export Order received by the concerned firm.
- (v) Details of procurement of item i.e. quantities, legal source etc.
- (vi) A certificate of the current position of stocks so procured and available with the applicant given after physical verification of the stocks, by the authority nominated for the purpose by the PCCF;
- (vii) Attested copies of Certificate of Origin (COO) issued by the concerned PCCF (in prescribed proforma) (Trade Notice No. 35 dated 25.10.2018);
- (viii) Log list of the items issued by the PCCF of the concerned State for proposed exports

For export of value added products of red sanders:-

- (i) Same documents as specified at Sl. No. (i) to (vii) above;
- (ii) Physical Verification Report by the concerned officer designated by the Forest Department/PCCF;
- (iii) List of items, number, sizes and coloured photographs of the value added products of red sanders duly certified by the concerned officer designated by the Forest Department/PCCF ;
- (iv) An undertaking from the firm stating that the items proposed for export are in terms of sizes and specification specified under Sl. No. 189, Chapter 44, Schedule 2.

For obtaining COO from PCCF & HOFF of source / other State for export of red sanders wood

- (i) The applicant/ exporter would require to submit application in prescribed proforma [in terms of proforma specified in DGFT Trade Notice No. 35 dated 25.10.2018 available on the website (www.dgft.gov.in)] before Principal Chief Conservator of Forests (PCCF) & Head of Forest Force (HOFF) of the source / exporting State, as applicable for issue of Certificate of Origin (COO);
- (ii) In case the item is proposed to be exported from a State other than the source State (Andhra Pradesh or Tamil Nadu), requisite permission of the Forest Department of the source State, Transit pass etc. for transfer of the item (s) to other states, to be attached alongwith the application to be made with the PCCF;
- (iii) In such cases, the PCCF of the 'other' State shall issue the COO after duly verifying the origin of the material on the basis of documents such as legal source of the item, permission / transit pass for transfer of the item from 'source' state, current position of stocks available with the applicant as verified by the authority nominated for the purpose by the PCCF;
- (iv) The PCCF of the 'source' state or the 'other' state, as applicable shall issue COO in prescribed proforma circulated by the MOEF&CC alongwith log list of the items, in case logs or roots are exported [a copy of the proforma is available in DGFT Trade Notice No. 35 dated 25.10.2018].

3. Applications received from the exporters would be considered by the DGFT(Hqrs) in consultation with the MOEF&CC for their NoC/ comments, subject to fulfilment of all conditions alongwith all requisite documents, as prescribed at para 2 above (as may be amended from time to time by the DGFT in consultation with MOEF&CC).

4. The applications shall be considered on merits. The following criteria will be followed for the purpose :

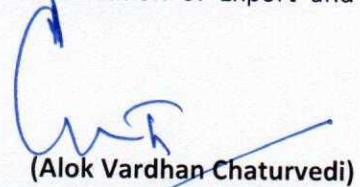
- (i) Duly filled in application (in prescribed proforma alongwith the requisite documents) are to be sent through email at export-dgft@nic.in in **PDF format** in terms of DGFT Trade Notice No. 18/2015-20 dated 20.06.2018 (<https://bit.ly/2R4Odj0>);

- (ii) The date and time of filing of applications through email at export-dgft@nic.in would be the criteria for considering the merit;
- (iii) The applications, seeking restricted export license of the subject item, received through post / courier or any other mode in DGFT (Hqrs) will not be entertained;
- (iv) The applications, which are received without proper / complete documents, the priority shall be counted from the date of submission of complete documents in **PDF format** at designated email.

5. The status of applications of all 'Restricted' items will be updated time to time on the DGFT website (www.dgft.gov.in) under heading captioned 'Exporter Facilitation' – Restricted Licenses Application Status – Non-SCOMET Export License.

6. **Effect of this Public Notice:**

Procedure to obtain export license from DGFT for export of Red Sanders wood in log form, roots and value added products exclusively sourced from cultivation origin obtained from private land (including Pattaland) under Chapter 44 of ITC(HS) Classification of Export and Import Items 2018 has been prescribed.



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